newspapers a few days back. The Minister has protested against this reference and said that the ceilings would be enforced. That is why I am compelled to put this question. (Interruptions). The Punjab Government has decided to remove the ceilings on agricultural lands. This is the statement. It would be in the interest of the Congress party, in the interest of the country and in the interest of everybody if they do not pursue with what they have decided because it is the reversal of policies adopted by the Parliament and by the State Governments. Anyhow, I would request the Minister to consult the Chief Minister. While replying to the debate the Minister can clarify this point. If one State Government starts this way, the other State Governments also might do a similar thing. Moreover, this has come out of your own Draft Resolution. This Resolution does not mention anything about the land reforms except involving marginal and poor farmers. That means they might be having a scheme to help them to some extent. That is not objectionable. But, what about the imposition of land ceilings? In many States it has not been implemented fully. The problem still persists. In spite of the Communists and many other antifeudal sections.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI) IN THE CHAIR) fighting for such land reforms, this policy statement has not said anything about the past experience in regard to the implementation of the land reforms and about the future programme. It requires a clarification and also a policy pronouncement in such vital matters.

For the last several years the strategy of the Government has mainly remained dependent on monsoon. For the last seven years, it has been said that the monsoons were very favourable and the agricultural production was also favourable. It was our fortune. I have no grumbling on that issue.

SHRI S.S. SURJEWALA: Sir, it is already 5.30 p.m.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Let him finish.

SHRI ISH DUTT YADAV: Sir, he can continue tomorrow.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Mr. Prasad, how much time will you take?

DR. BIPLAB DASGUPTA: Sir, he has just started.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Mr. Prasad, you can continue tomorrow.

SHRI N. GIRI PRASAD: Okay, Sir.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Now, we will take up Special Mentions.

## SPECIAL MENTIONS—CONTD. DELAY IN REVIVAL OF TYRE CORPORATION OF INDIA LIMITED.

SHRI DIPANKAR MUKHERJEE (West Bengal): Sir, I would like to bring to the notice of the House the sad plight of one of the Central public sector undertakings, the Tyre Corporation of India under the Ministry of Industry. This Company was referred to the BIFR in 1992.

So far as the revival of sick companies is concerned, the final decision is vested in the BIFR. In January, 1995 a Draft Rehabilitation Plan was circulated by the BIFR and all parties, except the Government of India, had accepted it. After dilly-dallying with this proposal for six months, in the month of April the Draft Rehabilitation Plan, circulated by the BIFR, was sent back to the BIFR for review. For the last three years this Company is suffering for want of working capital.

In one of the units where tyres are being manufactured, the Government of

India had invested an amount of Rs. 100 crores for some installations. This new installation has been commissioned. Right now due to lack of working capital, they are unable to manufacture tyres. What has been happening is that a private company which supplies raw material has using the work-force, been technology and the new installations for which the Government of India invested 100 crores and the tyres so manufactured are marked with the private company's name. This is how a public asset is being utilised by a private company and it is all happening because of the dilly-dallying and delaying tactics of the Government. The work-force, the technology and the public asset of Rs. 100 crores are being utilised by a private party and it is because the Government is not able to take a decision for the last three years. I request the Government, through you, Mr. Vice-Chairman, that it must immediately respond and give its the rehabilitation to proposals of the 8IFR and go as per the Act which they say is the final authroity for reviving a sick company.

Thank you, Sir.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): We shall now take up the remaining Zero Hour Submissions. Shri K.M. Khan.

SHRI K. RAHMAN KHAN: Mr. Vice-Chairman, Sir, Mr. K.M. Khan is not there. I have also given a notice to speak on the same subject. I may kindly be permitted.

## RE: REPORTED THREAT BY SHIV SENA CHIEF TO STOP HAJ PILGRIMS

SHRI K. RAHAMAN KHAN (Karnataka): Mr. Vice-Chairman, Sir I would like to draw the attention of the House, through you, to a recent a statement made by the Shiv Sena Chief, Shri Bal Thackeray that he would prevent the Haj pilgrims from performing Haj.

He made this statement in response to the statement made by Jammu and Kashmir milittants that they would prevent the Amarnath yatris. one can understand the statement made by the Jammu and Kashmir militants. But here we have a statement made by the chief of a political party which is ruling the State of Maharashtra. He is equating himself with the Jammu and Kashmir militants and terrorists. Nobody is supporting the statement by the militants and terrorists. But Mr. Thackeray is connecting the terrorist issue with Muslim community and is saying that he is going to prevent the Haj pilgrims. If he considers himself to be a terrorist, a militant, we have no objection. Let this country treat him as a militant, as a terrorist and let him make any statement just as any other terrorist does. But he is the Chief of a political party and he makes such statements, and the Government of India is silent about it. This has created a sense of insecurity among the minorities, particularly the Muslim community because he is making the Muslims as a target for whatever is done by the terrorists. He is trying to convey a message that whatever is done by the terrorists and militants is done by the Muslim community. It is shameful that such a big community, a part of the Indian citizens, is being treated by the Shiv Sena Chief in this manner, the Government of India should take note of this and take appropriate action against He has been making him. If the Government of India statements. keeps quiet when a man becomes a law unto himself and if he is allowed to make whatever statement he likes, then where is the security, where is the law and where is the Government? I. therefore. appeal to the Government to take note of this. He should not be allowed to speak whatever he wants to speak simply because the Government is keeping quiet, I appeal to the Government to take note of this and prevent him from making such provocative statements. He should he subjected to the ordinary law of the land. He should be treated like